

IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-CRI-49/2020

Mahabaleshwar Sawant Petitioner

Vs

Central Bureau of Investigation and anr. Respondents

Ms. Mauriska Furtdao, Advocate for the petitioner.

Shri Mahesh Amonkar, Special Public Prosecutor for the respondents.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 8th September 2020.

P.C.

The applicant is the accused in Crime No. RC 3(a)2011/CBI/ACB/GOA for the offences punishable under Section 211 read with Section 120 (B) of IPC, and Section 20(b)(ii) (c), 21 (b), and 22(c) of the NDPS Act, 1985. Through an elaborate order, dated 10.9.2012, this Court granted bail to the applicant. That was subject to certain conditions. As per one of the conditions, the applicant should furnish a PR bond for Rs.50,000/- with one surety for the same amount to the satisfaction of the learned Registrar (Judicial) of this Court.

2. In compliance with this Court's order, dated 10.9.2012, the applicant furnished a PR bond for Rs.50,000/- by depositing that amount with Mapusa Urban Co-operative Bank and by producing the FD Receipt before the Registrar (Judicial). Thus, the applicant has earned his release on bail.

3. Now, the applicant has come up with this application on the premise that the Co-operative Bank in which he deposited the amount and produced the Fixed Deposit Receipt before this Court is no longer functional because of Reserve Bank of India directives. Therefore, he wants to substitute that PR bond with a Fixed Deposit Receipt of another bank.

4. In response to the submissions made by the applicant's counsel, the learned Special Public Prosecutor reports no objection, as it is a mere technical compliance.

5. Under these circumstances, I allow the application. As a result, the Registry will accept the substituted bond or the FD Receipt as proof of that bond. With this substitution, the Registry will also return to the applicant the previous FD Receipt.

The application stands disposed of.

DAMA SESHADRI NAIDU, J.

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